

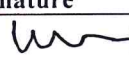
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

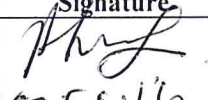
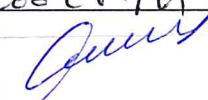
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.10.2017. AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IND/2904/(IB)/09/HDB/2017
NAME OF THE COMPANY	Aliens Developers Pvt Ltd
NAME OF THE PETITIONER(S)	Kadari Narasimha Reddy & Radha Chappidi
NAME OF THE RESPONDENT(S)	Aliens Developers Pvt Ltd
UNDER SECTION	Sec 9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. APPA RAO	OC/ Counsel	vappurao@aliensdev.com 9866709054	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P. Raja Sripathi Rao	Admstr	9948221662 rajaco_adr@aliensdev.com	
C. Venkat Prasanna	Director	9347151515	

Heard Shri V. Appa Rao, Learned Counsel for the Petitioner and Shri P. Raja Sripathi Rao, Learned Counsel for the Respondent and Shri C. Venkat Prasanna, Director of the Respondent Company.

The Learned Counsel for the Petitioner submits that he would comply with the objections raised in the main CP.

The Learned Counsel for the Respondent has filed a memo dated 03.10.2017 along with copies of Demand Draft. These DDs have been received by Mr. Appa Rao, and given his acknowledgement. The Learned Counsel for the Petitioner wanted to seek instructions and file a memo. Copy of Demand Drafts are taken on record.

Post the case on 23.10.2017



Member (T)



Member (J)